

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 4th day of April, 2001

DairyNo. 1467/2001. (OA.385/01)

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Mr. S. Biswas, A.M.

1. Subash Pal s/o Late Bihari Pal,
2. Hari Lal Yadav s/o Shri Ram Raj Yadava.
3. Harish Chandra s/o Shri Ram Dhani.
4. Ram Raj Yadava s/o Late GS Yadava.
5. Natthu Ram s/o late Dashrath,
6. Rajeshwari Prasad s/o Shri Radhey Shyam,

All are posted on the post of Upper Division Clerk, in the Office of Employees Provident Fund, Sub Regional Office, Varanasi-2.

(Sri Satish Dwivedi, Advocate)

.... Applicants

Versus

1. Union of India through the Secretary, Ministry of Labour, Govt. of India, New Delhi.
2. The Central Board of Trustee Through its Chairman, Minstry of Labour, Government of India, Shram Shakti Bhawan, New Delhi.
3. The Regional Provident Fund Commissioner, U.P., Nidhi Bhawan, Sarvodaya, Nagar, Kanpur.
4. The Regional Provident Fund Commissioner, U.P., Sub Regional Office, Pahariya, Ashok Vihar, (Phase-I), Varanasi.

.... Respondents

ORDER (oral)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

The grievance of the applicants is that they have not been given the benefit of the scheme dated 1-1-1992 (time bound promotion scheme) introduced w.e.f. 1-1-1992. Learned counsel for the applicant has submitted that each of the applicant has already completed 17 years of



service and they are entitled for promotion to the next higher grade. It is also submitted that by orders dated 12-3-1997, 9-3-1999 and 25-2-2000, the benefit has been given to several other persons of the aforesaid scheme. Before coming to this Tribunal the applicants made representations before the respondent no.3, copy of which has been filed as Annexures-A-8 to A-13. It is also the grievance of the applicants that the representations filed by them have not been decided. In our opinion since the applicants have already approached the appropriate authority by making representations, interest of justice shall be served if respondent no.3 is directed to decide the representation by a reasoned order, within a specified time.

2. The OA is accordingly disposed of finally with the direction to the Regional Provident Fund Commissioner, U.P., Kanpur, to decide the representations of the applicants within three months from the date a copy of the order is filed before him. To avoid delay it shall be open to the applicant to file fresh copy of representation alongwith copy of this order. There shall be no order as to costs.

*S. B. S.*  
Member (A)

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Vice Chairman

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